

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the information is likely to be collected?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d). The implementation Report has been sent to the Ministry of Parliamentary Affairs/Lok Sabha Secretariat by this Ministry vide O.M. No. 1/62/95-M.V dated 11.10.96.

Job through Employment Exchange

923. SHRI RAMSAGAR : Will the Minister of LABOUR be pleased to state :

(a) whether the attention of the Government has been drawn to the news item appearing in the "Hindustan Times" dated September 19, 1996 captioned, job through employment exchange. SC holds Govt. mode unconstitutional; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) The judgement of the Supreme Court is being examined in consultation with the Department of Personnel and Training, which is the nodal Department in this regard.

Right to Job

924. SHRI SAMIK LAHIRI : Will the Minister of LABOUR be pleased to state :

(a) whether the Government propose to include "Right to Job" as a Fundamental Right in the Constitution?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : The Central Government do not propose to include "Right to Job" as a Fundamental Right in the Constitution, mainly on account of resource constraints.

Committees for Air Safety

925. DR. T. SUBBARAMI REDDY : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have set up two committees to study Air Safety;

(b) if so, the main points referred to the Committees; and

(c) the time by which these two committees are likely to submit their report?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Yes, Sir.

(b) A Committee under the Chairmanship of Air Marshal (Retd.) J.K. Seth has been set up to review the existing set up of Directorate General of Civil Aviation, Aircraft Act, 1934, Aircraft Rules, 1937 and various safety regulations to ensure air safety and efficient regulatory control on aviation activities. The other committee has been constituted for creating safety awareness and dissemination of safety information.

(c) The tenure of the Air Marshal (Retd.) J.K. Seth committee is six months and that of the other committee is one year with effect from 3.9.96.

Memotel Speed Recorders

926. SHRI BASU DEB ACHARIA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railway Board had placed orders for Memotel Speed Recorders in 1989;

(b) if so, whether the contractor has supplied memotel speed recordors in time;

(c) if not, the reasons therefor and the loss incurred by the Government as a result thereof due to increase in rate of foreign exchange;

(d) the total loss incurred by the Government;

(e) the steps taken by the Government to recover the loss;

(f) whether any responsibility has been fixed for these irregularities;

(g) if so, the action taken by the Government thereon, and

(h) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) An order for 20 sets of Microprocessor based speed indicating and recording system TELOC 2000 D was placed in November, 1989.

(b) The material ordered was supplied by the contractor within the contractual delivery period. However, this was replaced by Memotel type speed recorders in April, 96 at no extra charge.

(c) Does not arise.

(d) Nil.

(e) to (h). Does not arise.

Quality of Imported Tin Plates

927. SHRI SUSHIL CHANDRA : Will the Minister of STEEL be pleased to state :

(a) whether the Government are aware that the tin plates being imported are not of the desired quality and even some plates are painted;